

OFFICE OF THE DISTRICT & SESSIONS JUDGE :NORTH-WEST DISTRICT:

ROHINI COURTS:DELHI

Genl.I/RC/NW/2019/.....8379-8442

Delhi, dated the 18/3/19

To

All the Ld. Judicial Officers,
North-West & North District,
Rohini Courts, Delhi

Sub:-

Judgment dated 15.02.2019 passed by Division Bench of Hon'ble Supreme Court of India in M.A. No. 3220/2018 in W.P. (Crl.) No. 199/2013 ((Arising out of impugned final judgment and order dated 24.03.2015 in W.P. (Crl.) No. 199/2013 passed by the Supreme Court of India titled "Peoples' Union for civil liberties Vs. Union of India & Ors." regarding and Judgments passed by the Hon'ble Supreme Court of India in "Shreya Singhal Vs. Union of India" [(2015) 5 SCC 1]).

Respected Madam/Sir(s)

I have been directed by the Ld. Officer Incharge, General Branch-I, North-West & North District, Rohini Courts, Delhi to inform your goodself that Orders dated 15.02.2019 and 24.03.2015 of the Hon'ble Supreme Court of India, New Delhi in M.A. No.3220/2018 in W.P.(Crl.) No.199/2013 are being sent at your Mail ID available with this branch alongwith covering letter No. 973-983/DHC/Gaz/G-2/Judgment/2019 dated 11.03.2019 of the Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi, for your ready reference, for information and necessary action.

In case, there is any change in the email address or not submitted the same may kindly be informed, General Branch-I, Rohini Courts, Delhi, so that the said Notification may be sent via your Mail ID.

Yours faithfully,

(Branch Incharge)

Genl.Branch-I,NW & North District,
Rohini Courts, Delhi
Delhi, dated the 18/3/19

Encl: As above

Genl.I/RC/NW/2019/.....8443

YERS.

Branch, Rohini Court, Delhi for uploading on LA

(Branch Incharge)
Branch-I,NW & North District,
Rohini Courts, Delhi

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HIGH COURT OF DELHI
SHER SHAH ROAD, NEW DELHI

No. 973-983
/DHC/Gaz/G-2/Judgment/2019

Dated: 11th, March, 2019.

From:

The Registrar General,
High Court of Delhi,
New Delhi-110003.

To,

1. The District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
- ✓ 2. The District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
3. The District & Sessions Judge (South), Saket Courts Complex, New Delhi.
4. The District & Sessions Judge (South-East), Saket Courts complex, Delhi.
5. The District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
7. The District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
9. The District & Sessions Judge (South -West), Dwarka Courts Complex, New Delhi.
10. The District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
11. The District & Sessions Judge (North), Rohini Courts Complex, Delhi.

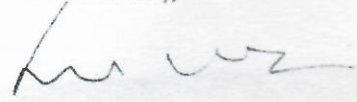
Subject: Order dated 15.02.2019 passed by Division Bench of Hon'ble Supreme Court of India in M.A. No. 3220/2018 in W.P. (Crl.) No. 199/2013 (Arising out of impugned final judgment and order dated 24.03.2015 in W.P. (Crl.) No. 199/2013 passed by the Supreme Court of India) titled "Peoples' Union for civil liberties Vs. Union of India & Ors." regarding and Judgments passed by the Hon'ble Supreme Court of India in "Shreya Singhal Vs. Union of India" [(2015) 5 SCC 1].

Sir/Madam,

I am directed to request you to kindly download the order dated 15.02.2019 passed by the Division Bench of Hon'ble Supreme Court of India in M.A. No. 3220/2018 in W.P. (Crl.) No. 199/2013 (Arising out of impugned final judgment and order dated 24.03.2015 in W.P. (Crl.) No. 199/2013 passed by the Supreme Court of India) titled "Peoples' Union for civil liberties Vs. Union of India & Ors." along with Judgment passed by Hon'ble Supreme Court in "Shreya Singhal Vs. Union of India" [(2015) 5 SCC 1] from the official website of the Supreme Court of India i.e. supremecourtindia.nic.in, and circulate the same amongst all judicial officers working under your control for information and necessary compliance.

Yours faithfully,

Ad. Ofc Genl Sec


(Legal Kishore)